

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.104
(IB)-258(ND)2020
IA-3624/2021

IN THE MATTER OF:

Arora Vinyl Pvt. Ltd.

... **Applicant/Petitioner**

Versus

Shri Banke Bihari Cotfab Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 18.08.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Adv Nitesh Kumar Sinha for Resolution Professional

ORDER

IA-3624/2021: In the course of hearing, we notice that the CoC has already been constituted and the Applicant in Para 7 of its Application has mentioned this fact that the CoC by 100% voting has approved the Resolution. But the Applicant has not enclosed the said Resolution of the CoC. Therefore, the Applicant is directed to enclose the relevant minutes and Resolution of CoC within three days from today.

List the matter on 27.08.2021.



**(L.N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**